NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/1190/2024 C.P. (IB)/4356(MB)2019

IN THE MATTER OF

Jayprabhu Industries LLP … Petitioner

Vs

Mudra Denim Pvt ltd … Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 20.03.2024

CORAM:

MS. REETA KOHLI, MEMBER (J)

MS. MADHU SINHA, MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Mitali Bhatt (PH)

For the Respondent:

ORDER

IA 1190 of 2024- Notice of Motion- **Registry and Applicant are directed to issue notice** to the Respondents and to submit service report along with notice copy sent to Respondents, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondents are directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **08.04.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/